

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 106 of 2013

Dated: 15th October, 2015

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.Appellant(s)
Versus
Punjab State Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan &
Ms. Akshi Seem

Counsel for the Respondent (s) : Mr. Sakesh Kumar

ORDER

Learned counsel for the appellant has completed his arguments. Mr. Sakesh Kumar, learned counsel for the State Commission has also completed his arguments. After concluding the arguments, learned counsel for the State Commission submits that he wants to file Written Submissions for which he requires 3 / 4 days time. He is permitted to do so within 4 days from today after furnishing copy of the same to the other side.

Post this Appeal for rejoinder submissions, if any, of the appellant on **5th November, 2015.**

(T. Munikrishnaiah)
Technical Member
rkt/vg

(Justice Surendra Kumar)
Judicial Member